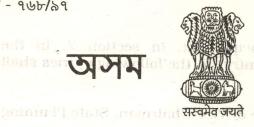
Registered No. 768/97





# THE ASSAM GAZETTE

অসাধাৰণ

## EXTRA ORDINARY

প্ৰাপ্ত কৰ্ত্তত্ত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY AUTHORITY

নং 196 দিশপুৰ, বৃহস্পতিবাৰ, 24 আগষ্ট, 2006, 2 ভাদ, 1928 (শক) No. 196 Dispur, Thursday, 24th August, 2006, 2nd Bhadra, 1928 (S.E.)

## GOVRNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT:: LEGISLATIVE BRANCH

#### NOTIFICATION

The 23rd August, 2006

No. LGL. 60/2006/26. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIII OF 2006

(Received the assent of the Governor on 19th August, 2006)

THE ASSAM STATE LEGISLATURE MEMBERS (REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 2006.

AN

ACT

further to amend the Assam State Legislature Members (Removal of Disqualifications) Act. 1950.

Preamble

Whereas it is expedient further to amend the Legislature Members (Removal State Disqualifications) Act. 1950, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act XIII of 1950

It is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:-

Short title, extent and commencemen

- (1) This Act may be called the Assam State (Removal of Disqualifications) Members Legislature (Amendment) Act, 2006.
  - (2) It extends to the whole of Assam.
- (3) It shall be deemed to have come into force on the 26th Day of January 1950.



Amendment of section 2,

2. In the principal Act, in section 2, in the Schedule, after existing entry 12, the following entries shall be inserted, namely:-

"13.The office of Vice-Chairman, State Planning Board.

14. The offices of Chairman/Vice-Chairman in any statutory or non-statutory body specified in the Table below:

# TABLE

	No. (Name of body)
(1)	Y DHOLD U (2) B CHEIZLIGH 19
1. 2. 3.	Assam State Transport Corporation. Assam Tourism Development Corporation Ltd. Assam State Housing Board.
4.	Assam Urban Water Supply & Sewerage Board.
5. 6.	Assam Tea Corporation Ltd.  Assam Electronic Development Corporation Ltd.
7.	Assam Small Industries Development Corporation Ltd.
8.	Assam Government Marketing Corporation Ltd.
9.	Assam Hills Small Industries Development Corporation Ltd.
10.	Assam Mineral Development Corporation Ltd.
11.	Assam Livestock & Poultry Development Corporation Ltd.
12.	Assam Plains Tribes Development Corporation Ltd.
13.	Assam State Development Corporation for the Scheduled Castes Ltd.
14.	Assam State Development Corporation for the Other Backward Castes Ltd.
	Assam State Film (Finance & Development)
	Corporation Ltd.
16.	Publication Corporation Ltd.
17.	Assam Plantation Crops Development Corporation Ltd.
18.	Assam Fisheries Development Corporation Ltd.
19.	Assam Agro Industries Development
inte	Corporation Ltd.
20.	Assam Seeds Corporation Ltd.
21.	Assam Minorities Development & Finance Corporation Ltd.
22.	Assam Finance Corporation.
23.	Assam Tea Plantations Provident Fund,

Pension Fund & Insurance Organisation.

- 24. State-level Advisory Committee on 20 point programme.
- 25. State-level National Integration Committee.
- 26. Guwahati Metropolitan Development Authority.
- 27. Assam Industrial Development Corporation Ltd.
- 28. Assam Gas Company Ltd.
- 29. Assam Petrochemicals Ltd.
- 30. Assam Khadi & Village Industries Board.
- 31. Assam State Warehousing Corporation.
- 32. Assam State Agricultural Marketing Board.
- 33. Assam Pollution Control Board.
- 34. Hills Planning Board.
- 35. Assam Minorities Development Board.
- 36. Assam Linguistic Minorities Board.
- 37. Assam State Commission for the Minorities.
- 38. Assam Board of Wakf.
- 39. State Haj Committee.
- 40. Assam Tribal Development Authority.
- 41. State-level Advisory Council for Students and Youth Welfare.
- 42. Assam State Social Welfare Board.
- 43. Ashok Paper Mill (Assam) Ltd, Jogighopa, Bongaigaon.
- 44. Assam State Fertiliser & Chemicals Ltd.
- 45. Assam Tea Employees Welfare Board.
- 46. State Anti-Drugs & Prohibition Council.
- 47. Development Authorities for various towns.
- 48. Governing Body of educational institutions.
- 15. The office of Chairman, President, Vice-President or Principal Secretary or Secretary of the Governing Body of any Society registered under the Societies Registration Act, 1860 or under any other law relating to registration of Societies, not being a body specified in the Schedule.

Central Act XXI of 1860

16. The elected office of the Mayor, Deputy Mayor and the Councillors of the Guwahati Municipal Corporation, elected office of the Chairman, Vice-Chairman and Commissioner of the Municipal Boards/Town Committees, elected office of the Chief Executive Councillor, Executive Councillor and other members of the Autonomous Councils constituted under various State Acts, the elected

office of the Chief Executive Member, Deputy Chief Executive Member, Executive Members and other members of the Bodoland Territorial Council, elected office of the President, Vice-President and the members of the Anchalik Panchayats and Gaon Panchayats, the President, Vice-President and the members of the Zilla Parishad and holder of similar office of any other elected local authorities.

Explanation: - For the purposes of this entry the word "local authority" Shall mean and include the bodies and authorities as defined in clause (31) of section 3 of the General Clauses Act, 1897.

Central Act X of 1897

### MOHD. A. HAQUE,

Secretary to the Govt. of Assam, Legislative Department, Dispur.

Mudicipal Boards/Town Companies, elected office of